File No. TIC-B02/2/2022-IMPORTS-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Trade and International Cooperation Division)
FDA Bhawan, Kotla Road, NewDelhi-110002

Dated: The 04th April, 2024

ORDER

Subject: Requirement of Registration of Foreign Food Manufacturing facilities as per Food Safety and Standards (Import) First Amendment Regulations, 2021, dated 03.11.2021-reg.

Reference is drawn to FSSAI's order of even no. dated 10th October, 2022, whereby it was notified that registration of foreign food manufacturing facilities(FFMF) falling under following five food categories, who are intended to export these food products shall be mandatory from 1st February, 2023: -

i. Milk and Milk products;
ii. Meat and Meat products including Poultry, Fish and their products;
iii. Egg powder;
iv. Infant Food;
v. Nutraceuticals.

For the registration purpose, it has been decided that information regarding facilities shall be provided by the Competent Authority of the exporting countries and data will be managed and maintained by FSSAI. Accordingly, an online portal- 'ReFoM' available at FSSAI website has been created, which contains the detailed information of the FFMF intended to export articles of above food categories to India as provided by the Competent Authority of the exporting country. After examining the requisite information, the individual FFMF is registered and the portal is updated. Accordingly, a unique registration number(URN) is generated by FSSAI for each facility registered at 'ReFoM'. The same may be easily access from the said portal 'ReFoM' (https://sites.fssai.gov.in/refom/)

This office is in receipt of communications from various stakeholders seeking extension of transition period for the registration of foreign food manufacturing facilities to avoid disruption in export. Considering the request from the stakeholders, the import of articles of above said food categories to India shall be allowed till 31.08.2024 from both registered and non-registered foreign food manufacturing facilities.

It is again apprised that stakeholders may ensure that the requisite information pertaining to un-registered foreign food manufacturing facilities who intend to export the above mentioned food categories to India, should be shared through the Competent

Authority of the respective country with FSSAI via an e-mail at import@fssai.gov.in. The requisite information should be shared at least 30 days in advance from the shipment of the cargo as per the format annexed with an order dated 10.10.2022(copy attached).

The registration of foreign food manufacturing facilities at FSSAI portal is a continuous process and FSSAI will keep updating the portal based on information received from the Competent Authority of the exporting countries and the due examination thereof. In view of this, stakeholders are encouraged to register or update their facility well in advance at FSSAI online portal 'ReFoM' through the Competent Authority before exporting articles of above said food categories to India to avoid disruption in trade.

This issues with the approval of the Competent Authority.

04.04.2024

Manvesh Kumar(IRS)
Director (TICD)

To,

All Authorized Officers of FSSAI & Customs for information and compliance.

फाइल संख्या: TIC-B02/2/2022-IMPORTS-FSSAI

भारतीय खाद्य सुरक्षा और मानक प्राधिकरण

(खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित वैधानिक प्राधिकरण)

(व्यापार और अंतर्राष्ट्रीय सहयोग प्रभाग)

एफडीए भवन, कोटला रोड, नई दिल्ली- 110002

दिनांक: 04th अप्रैल, 2024

आदेश

विषय: खाद्य सुरक्षा और मानक (आयात) प्रथम संशोधन विनियम, 2021, दिनांक 03.11.2021 के अनुसार विदेशी खाद्य विनिर्माण सुविधाओं के पंजीकरण की आवश्यकता के संबंध में

एफएसएसएआई के दिनांक 10 अक्टूबर, 2022 के सम संख्यक आदेश के अनुसार यह अधिसूचित किया गया था कि निम्नलिखित पांच खाद्य श्रेणियों के अंतर्गत आने वाले खाद्य उत्पादों के निर्यात हेतु विदेशी खाद्य विनिर्माण सुविधाओं (एफएफएमएफ) का पंजीकरण 1 फरवरी, 2023 से अनिवार्य होगा: -

i. दूध और दुग्ध उत्पाद;
ii. मांस और मांस उत्पाद, कुक्कुटपालन, मछली और मत्स्य उत्पादों सहित;
iii. अंडे का पाउडर;
iv. शिशु आहार;
v. न्यूट्रास्यूटिकल्स।

पंजीकरण उद्देश्य के लिए, यह निर्णय लिया गया है कि सुविधाओं के संबंध में जानकारी निर्यातक देशों के सक्षम प्राधिकारी द्वारा प्रदान की जाएगी और डेटा का प्रबंधन और रखरखाव एफएसएसएआई द्वारा किया जाएगा। तदनुसार, एफ.एस.एस.ए.आई वेबसाइट पर उपलब्ध एक ऑनलाइन पोर्टल- 'ReFoM' बनाया गया है, जिसमें निर्यातक देश के सक्षम प्राधिकारी द्वारा प्रदान की गई उपरोक्त खाद्य श्रेणियों की वस्तुओं को भारत में निर्यात करने की इच्छुक एफएफएमएफ की विस्तृत जानकारी दी गई है। अपेक्षित जानकारी की जांच करने के बाद प्रत्येक एफएफएमएफ पंजीकृत किया जाता है और पोर्टल को अपडेट किया जाता है। तदनुसार, 'ReFoM' पर पंजीकृत प्रत्येक सुविधा के लिए एफ.एस.एस.ए.आई द्वारा एक अद्वितीय पंजीकरण संख्या (URN) जेनरेट की जाती है। इसे उक्त पोर्टल 'ReFoM' (https://sites.fssai.gov.in/refom/) पर आसानी से एक्सेस किया जा सकता है।

व्यापार मे व्यवधान से बचने के लिए विदेशी खाद्य विनिर्माण सुविधाओं के पंजीकरण की माध्यमिक अवधि बढ़ाने के संबंध में विविध हितधारकों की ओर से इस कार्यालय को पत्राचार प्राप्त हुए हैं। हितधारकों के अनुरोध पर विचार करते हुए, पंजीकृत और गैर-पंजीकृत दोनों विदेशी खाद्य विनिर्माण सुविधाओं की ओर से भारत में उपरोक्त खाद्य श्रेणियों की वस्तुओं के आयात की अनुमति 31.08.2024 तक दी जाएगी।

यह पुनःसूचित किया जाता है कि उपरोक्त खाद्य पदार्थों को भारत में निर्यात करने के इच्छुक हितधारक गैर-पंजीकृत विदेशी खाद्य विनिर्माण सुविधाओं से संबंधित अपेक्षित सूचनाओं को अपने संबंधित देश के सक्षम प्राधिकारी के माध्यम से एफ.एस.एस.ए.आई को import@fssai.gov.in पर ई-मेल कर सकते हैं। अपेक्षित जानकारी कार्गो के शिपमेंट से कम से कम 30 दिन पहले दिनांक 10.10.2022 के आदेश के साथ संलग्न प्रारूप (प्रतिलिपि संलग्न) के अनुसार साझा की जानी चाहिए।

एफएसएसएआई पोर्टल पर विदेशी खाद्य विनिर्माण सुविधाओं का पंजीकरण एक सतत प्रक्रिया है और एफएसएसएआई निर्यातक देशों के सक्षम प्राधिकारी से प्राप्त जानकारी और उसकी उचित जांच के आधार पर पोर्टल को अपडेट करता रहेगा। इस परिप्रेक्ष्य में हितधारकों को व्यापार में व्यवधान से बचने के लिए भारत में उपरोक्त खाद्य श्रेणियों की वस्तुओं को निर्यात करने से पहले सक्षम प्राधिकारी के माध्यम से एफएसएसएआई के ऑनलाइन पोर्टल 'ReFoM' पर अपनी सुविधा को पहले से पंजीकृत या अपडेट करने के लिए प्रोत्साहित किया जाता है।

इसे सक्षम प्राधिकारी के अनुमोदन से जारी किया जाता है।

मानवेश
04.04.2024

मानवेश कुमार (आईआरएस)

निदेशक (व्यापार और अंतर्राष्ट्रीय सहयोग प्रभाग)

सूचनार्थ प्रतिः

सूचना और अनुपालन हेतु एफएसएसएआई एवं सीमा शुल्क के सभी प्राधिकृत अधिकारी।

F. No. TIC-B02/2/2022-IMPORTS-FSSAI
Food Safety and Standards Authority of India
(A Statuary Authority established under the Food Safety and Standards Act, 2006)
(Trade & International Cooperation Division)
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: The 10th October, 2022

ORDER

Subject: - Requirement of Registration of foreign food manufacturing facilities as per Food Safety and Standards (Import) First Amendment Regulations, 2021 dated 03.11.2021 -reg.

In exercise of the provisions of Food Safety and Standards (Import) First Amendment Regulations, 2021, it has been decided that registration of **foreign food manufacturing facilities falling under following food categories, who are intended to export these food products shall be mandatory: -**

i) Milk and Milk Products;
ii) Meat and Meat Products including Poultry, Fish and their products;
iii) Egg powder
iv) Infant Food;
v) Nutraceuticals.

In view of the above, the Competent Authorities of all the exporting countries are requested to provide the list of existing manufacturers and of those who are intended to export such food products to India as per the format attached at email id: dramit.sharma@fssai.gov.in and import@fssai.gov.in . Based on the list provided by the Competent Authority of exporting country, the registration of such facilities will be done by the Food Safety and Standards Authority of India at its portal.

This order will be effective from 1st February, 2023. This issues with the approval of the Competent Authority.

10/10/22
(Dr. Amit Sharma)
Director (Trade and IC)

To,

1) All Authorized Officers –for compliance.
2) Additional Director General, Risk Management Division, Central Board of Excise and Customs (CBIC).
3) Director, Customs-for circulating to all officials of Customs who has been nominated as Authorized Officers.

Format for Registration of foreign food manufacturing facilities

Country Name:	
1	Competent Authority in Exporting country Name: Address and contact details:
2	Details of Food Manufacturer: Name: Address and contact details:
3	Approval/License no. issued by the Competent Authority:
4	Name and HS Code of Product/s to be exported to India:

Date............
Place...........

Signatures and seal of authorized signatory
Name and address.............................